

No. 386/XXXVI(3)/2016/77(1)/2016  
Dated Dehradun, December 19, 2016

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of '**the Uttarakhand Regulation of Money-lending Regulation (Amendment) Bill, 2016**' (Adhinyam Sankhya 38 of 2016).

As Passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 09 December, 2016.

THE UTTARAKHAND REGULATION OF MONEY-LENDING REGULATION  
(AMENDMENT) ACT, 2016  
(Uttarakhand Act no. 38 of 2016)

Enacted by the Uttarakhand State Legislative Assembly in the Sixty-seventh Year of the Republic of India follows :-

An

Act

further to amend the Uttarpradesh Regulation of Money-lending Act, 1976 (as applicable to the State of Uttarakhand) to the context of the State of Uttrakhand.

**Short title,  
Commencement  
and extent**

- 1- (1) This Act may be called the Uttarakhand Regulation of Money-lending (Amendment) Act, 2016.
- (2) It shall be extended to whole of the State of Uttarakhand.
- (3) It shall come into force at once.



- Amendment of section 11** 2- Section 11 of the Uttarpradesh Regulation of Money Lending Act, 1976 (here in after referred as Principle Act) shall- be deemed repealed.
- Amendment of section 22** 3- Section 22 of the Principle Act, the words and figure " or section 11" shall be deemed omitted.
- Amendment of section 26** 4- In section 26 of Principle Act, the words "and deposit" and the word in subsection 2 The words "and deposit occurring in marginal heading of section 26 of the principle Act and the words occurring in sub section (2) "and of deposits made with him" shall be deemed omitted.

By Order,

R.C. KHULBE,  
Principal Secretary.



## कारण एवं उद्देश्य

यू.पी.आर.एम.एल. अधिनियम के अन्तर्गत 'साहूकारिता' के कारोबार' का अर्थ ऋणों के अग्रिम कारोबार से है एवं साहूकार का तात्पर्य इस प्रकार के व्यक्ति से है जिसके द्वारा साहूकारिता का कारोबार किया जा रहा हो। इस प्रकार की साहूकार की गतिविधियों में सार्वजनिक जमा समविष्ट नहीं है। इसी प्रकार यू.पी.आर.एम.एल. अधिनियम के अन्तर्गत पंजीकरण प्रमाण-पत्र उधार के कारोबार के लिये दिया जाता है और इसमें सार्वजनिक जमा सम्मिलित नहीं है।

आर.बी.ई अधिनियम के अध्याय-III B(धारा-45 IA) एवं अध्याय III-C(45-5) के अन्तर्गत कम्पनी एवं तत्सम्बन्धी अधिनियमों में सार्वजनिक जमा को विनियमित एवं निषेधात्मक प्राविधान किये गये हैं।

यू.पी.आर.एम.एल. अधिनियम की धारा 11 के प्राविधान आर.बी.आई. ऐक्ट के प्राविधानों से असंगत है एवं अनपेक्षित परिणाम भी हो सकते हैं। इस प्रकार से विलोपन केन्द्रीय एवं राज्य अधिनियम के अन्तर्गत अनपेक्षित विरोधाभास को दूर करने का प्रस्ताव है।

2- प्रस्तावित विधेयक उक्त उद्देश्यक की पूर्ति करता है।